

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 408 of 1999.

Thursday this the 8th day of April 1999.

CORAM:

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

HON'BLE MR. B.N. BAHAUDUR, ADMINISTRATIVE MEMBER

K. Radhakrishnan,
Senior Telecom Operating Assistant(T)
Telecom Centre, Mannarcaud,
residing at Ragini Cottage,
Thachampara -678 793.

.. Applicant

(By Advocate Shri M.R. Rajendran Nair)

Vs.

1. The General Manager, Telecom,
Secondary Switching Area, Palghat.
2. The Chief General Manager,
Telecom, Trivandrum.
3. The Union of India, represented
by Secretary to Government of India,
Ministry of Communication,
New Delhi.

.. Respondents.

(By Advocate Shri P.J. Philip, ACGSC)

The application having been heard on 8th April, 1999,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

Applicant seeks to declare that he is entitled to get his pay fixed in the scale of pay of Rs.975 - 1660 at the stage of Rs.1600 with date of next increment on 12.8.92 and to direct the respondents to fix his pay accordingly with arrears.

2. When the Original Application was taken up for admission hearing, the learned counsel appearing for the applicant submitted that it is suffice to direct the second

respondent to consider and dispose of A-3 representation by a speaking order in the light of A-1 within a specified time.

3. Learned counsel appearing for the respondents submitted that there is no objection for adopting such a course.

4. Accordingly, the second respondent is directed to consider and pass a speaking order on A-3 representation in the light of A-1 within two months from the date of receipt of a copy of this order.

5. Learned counsel for the respondents undertakes to furnish a copy of the order along with a copy of the O.A. to the respondents.

5. Original Application is disposed of as above.
No costs.

Dated the 8th April 1999.

B.N. Bahadur

B.N. BAHADUR
ADMINISTRATIVE MEMBER

A.M. Sivadas

JUDICIAL MEMBER

rv

List of Annexures referred to in the order:

1. Annexure - A3 : True copy of the representation dated 14.3.98 submitted by the applicant to the second respondent.
2. Annexure - A1 : True copy of the Judgement dated 6.6.90 in O.A. 18/88 of this Hon'ble Tribunal.